

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P (Cr.) No. 121 of 2018

Lal Pravir Nath Shahdeo

.... Petitioner(s).

Versus

1. State of Jharkhand
2. Managing Director, Building Construction Corporation, Govt. of Jharkhand, Project Building, Dhurwa, Ranchi
3. The Deputy Commissioner, Ranchi,
4. The Senior Superintendent of Police, Ranchi
5. The Circle Officer, Namkum, Ranchi
6. The Officer-in-charge, Jagarnathpur, Hatia, P.S. Jagarnathpur, Dist. Ranchi
7. The Executive Engineer, Building Construction Corporation, Govt. of Jharkhand, Project Building, PO PS Dhurwa, Ranchi

.... Respondent(s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Mr. Ajay Kr. Singh, Advocate

FOR THE STATE : Mr. Suraj Prakash, APP

05/25.06.2020

Defect(s) as pointed out by the office is ignored.

Counsel for the petitioner seeks permission to withdraw this application,

Permission, as sought for, is granted.

Accordingly, the instant application stands dismissed as withdrawn.

(ANANDA SEN , J)